

[Secretary].

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following fourteen Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 2nd November, 1982:-

1. The Amritsar Oil Works (Acquisition and Transfer of Undertakings) Bill, 1982.
2. The Food Corporations (Amendment) Bill, 1982.
3. The Charitable Endowments (Amendment) Bill, 1982.
4. The Salary, Allowances and Pension of Members of Parliament (Second Amendment) Bill, 1982.
5. The State Bank of Sikkim (Acquisition of Shares) and Miscellaneous Provisions Bill, 1982.
6. The Road Transport Corporations (Amendment) Bill, 1982.
7. The Sugar Development Fund (Amendment) Bill, 1982.
8. The International Monetary Fund and Bank (Amendment) Bill, 1982.
9. The Drugs and Cosmetics (Amendment) Bill, 1982.
10. The Sales Promotion Employees (Conditions of Service) Amendment Bill, 1982.
11. The Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Bill, 1982.
12. The Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Bill, 1982.
13. The Industrial Development Bank of India (Amendment) Bill, 1982.
14. The Constitution (Forty-Sixth Amendment) Bill, 1982.

COMMITTEE ON PAPERS LAID
ON THE TABLE

TWELFTH REPORT

SHRIMATI KRISHNA SAHJ (Begusarai): I beg to present the Twelfth Report (Hindi and English versions) of the Committee on papers laid on the Table.

13.51 hours

The Lok Sabha adjourned for Lunch till fifty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at fifty-five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

STATEMENT RE. ACCIDENTS IN
STONE AND BAJRI MINES IN DELHI.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): There are 26 stone, quartzite sand (Bajri) and china clay mines in the Union Territory of Delhi. Of these, Delhi State Industrial Development Corporation (DSIDC) holds the lease and the right to extract minerals from 12 stone, 3 bajri and 1 china clay mines. They are however actually worked by a large number of contractors. There are about 10,000 workers in these mines. Extraction of the minerals in these mines is done manually and transported by trucks.

The working conditions in these mines have not been satisfactory. The Chief Labour Commissioner and Director General of Mines Safety have reported violation of several labour laws generally and the safety provisions of the Mines Act in particular. These violations have been brought to notice of DSIDC as well as Delhi Administration from time to time for necessary action. Wherever the condi-